

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 111**

**CP (IB) No. 286/Chd/J&K/2019**

**IN THE MATTER OF:**  
**Seema Mehta & Ors.**

**...Petitioners-Financial Creditors**

**Versus**

**Nectar Commercial Estates Ltd.**

**...Respondent-Corporate Debtor**

**Under Section: 7, IBC 2016**

**Order delivered on 15.07.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : None.

**For the Respondent** : Already ex parte.

**ORDER**

No one is present on behalf of the petitioner. Respondent is already set as ex parte vide order dated 04.06.2024. Today, since the matter is listed for final arguments but there is no representation on behalf of the petitioner, and this petition pertains to year 2019. Even after repeated calls, there is no representation on behalf of the petitioners. It seems that they are not interested to proceed the present petition. Therefore, the present petition is dismissed for non-prosecution.

Sd/-  
**(UMESH KUMAR SHUKLA)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**

Mukta  
July 15, 2024